

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 49/81 HELD ON 01.03.2011.

The Meeting No. 49/81 of Norms Committee-II was held on 01.03.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K. Funda, AD	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Withdraw
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:
	Decision : NC decided to withdraw the case as norms have already been ratified in NC meeting held on 30.12.2010.			

2	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Withdraw
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:
	Decision : NC decided to withdraw the case as norms have already been ratified in NC meeting held on 30.12.2010			

3	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:13.04.2011

Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.

4	Case No.: 5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

5	Case No.: 17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date: 13.04.2011
	Decision : NC observed that the case is being examined on file. The case stands deferred and to be relisted on 13.04.2011.			

6	Case No.: 17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The Committee decided to refer the case to MSME also for comments. The case stands deferred and to be re-listed on 13.04.2011.			

7	Case No.: 1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date: 13.04.2011
	Decision : NC decided to send a letter to firm to submit reply to specific queries of DIPP i.e. information in r/o Sl No. 4,5 & 11 of SDF export product wise. The case stands deferred and to be re-listed on 13.04.2011.			

8	Case No.: 3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date: 13.04.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.

9	Case No.: 7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date: 13.04.2011
	Decision : NC observed that comments from DRDO have been received and decided to send a letter to DRDO to give quantity of import items required for exports with wastage. The case stands deferred and to be re-listed on 13.04.2011.			

10	Case No.: 7/29/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00250/AM11/	RLA File :03/95/040/00708/AM10/	Lic.No/Date:0310558105 02.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Net weights of 1.105 MT, 4.975 MT, 38.143 MT, 9.012 MT, 27.72 MT, 9.488 MT, 32.916 MT, 4.872 MT, 3.961 MT, 3.776 MT, 0.088 MT, 1.895 MT, 2.616 MT, 0.801 MT, 4.09 MT, 3.948 MT, 5.009 MT, 1.051 MT & 0.760 MT may be specified with the quantities of export products from S.No. 1 to 19 respectively. 2. Words “Voltage rating 0.6/1.1KV” may be suffixed with the description of export products from Sl. No 1 to 19. 3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under: a. For Export products mentioned at Sl. Nos. 1 to 5, 11 & 13 to 16 as 1.01 kgs/kg content in the export products. b. For Export products mentioned at Sl. Nos. 6 to 10, 12 & 17 to 19 as per Engineering Table 4. 4. Quantity of import item at S.No.2 i.e. EPR G 220 Compound may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 19. 5. Quantity of import item at S.No.3 i.e. COGEGUM AFR 720 Compound may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 19. 6. Quantity of import item at S.No.4 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl.No. 1 to 10 & 15 to 19. 7. Quantity of import item at S.No.5 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export products from S.No. 15 to 19. R/A may take suitable consequential action accordingly.			

11	Case No.: 8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010	Status:Deferred and
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			01.03.2011	Re-indexed
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date: 13.04.2011
Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.				

12	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from DHI are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

13	Case No.:7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

14	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.			

15	Case No.:37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 13.04.2011.			

16	Case No.:6/5/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Reject
	HQ File :01/81/050/00015/AM11/	RLA File :31/24/040/00005/AM11/	Lic.No/Date:3110042956 21.04.2010	Defer Date:

Decision : NC observed that reply of the firm has been not received after issue of several reminders hence decided to reject the case for non submission of reply.

17	Case No.:8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444 27.04.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.			

18	Case No.:9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.			

19	Case No.:11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.			

20	Case No.:38/29/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00281/AM11/	RLA File :13/24/040/00004/AM11/	Lic.No/Date:1310032069 05.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Ingot E.C. Grade may be allowed as 3558 Kgs. after taking clue from Engineering Table.5. 2. Quantity of import item at S.No.2 i.e. Aluminium Wire Rod/Ingot E.C. Grade may be allowed as 4575 Kgs. after taking clue from Engineering Table.5. 3. Quantity of import item at S.No.3 i.e. Relevant Steel Wire may be allowed 1.02 Kgs/Kg content in the export products at Sl. No. 1, 3 & 4. 4. Quantities of import item at S.No.4 & 5 i.e. PVC Compound may be allowed 1.05 Kgs/Kg content in the export products at Sl. No. 1 & 8. R/A may take suitable consequential action accordingly.			

21	Case No.: 34/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM11/	RLA File :32/24/040/00007/AM11/	Lic.No/Date:3210043889 11.05.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

22	Case No.: 21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

23	Case No.: 40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date: 13.04.2011
	Decision : NC observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

24	Case No.: 20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.			

25	Case No.: 3/23/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00158/AM11/	RLA File :61/24/040/00019/AM11/	Lic.No/Date:6110000452 26.05.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

26	Case No.: 52/29/81-ALC2/2010	Party Name:KHANDELWAL CABLES LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed

HQ File :01/81/050/00295/AM11/	RLA File :06/24/040/00013/AM11/	Lic.No/Date:0610018070 28.05.2010	Defer Date: 13.04.2011
Decision : NC observed that reply from the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 13.04.2011.			

27	Case No.: 17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.			

28	Case No.: 13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date: 13.04.2011
	Decision : NC decided to send a letter to firm to submit following information vide DHI U.O.No, 3(37)/2010/TSW(B) dated 03.03.2011: 1. Specific use of each item of import in the manufacture of export product. 2. Information as per Sl No 3,4,5 & 11 of SDL for each export product separately. 3. Information as per Appendix 11-A for each export product separately. The case stands deferred and to be re-listed on 13.04.2011.			

29	Case No.: 7/11/81-ALC2/2010	Party Name:DIANA METALS	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00052/AM11/	RLA File :04/24/040/00054/AM11/	Lic.No/Date:0410114241 03.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Net Weight of Export Products from Sl. No. 1 to 6 may be specified as 30 MT, 9 MT, 122.5 MT, 122 MT, 27.2 MT & 20.6 MT respectively. 2. Word “ relevant” may be prefixed with the description of import items at Sl. Nos. 3, 7, 9 & 11. 3. Weight of 27.5 MT may be specified with the quantity of import item at Sl.No. 1 and its quantity may be allowed on net to net basis with accountability clause. 4. Quantity of import item at S.No. 2 may be allowed as 1100 Kgs. 5. Quantities of import items at S.No. 3, 5 & 6 may be allowed on net to net basis. 6. Quantity of import item at S.No. 4 may be allowed as 220 Kgs. 7. Quantities of import items at S.No. 7, 9, 11 & 13 may be allowed as 114750 Kgs., 114240 Kgs., 25500 Kgs & 19234 Kgs. respectively inclusive of 2 % wastage. 8. Quantities of import items at S.No. 8, 10 & 14 may be allowed as 4590 Kgs., 4570 Kgs. & 769 Kgs. respectively.			

9. Import item at Sl. No. 12 may be deleted as import item at Sl. No. 11 is already galvanized.
R/A may take suitable consequential action accordingly.

30	Case No.: 12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

31	Case No.: 14/11/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Approved
	HQ File :01/81/050/00059/AM11/	RLA File :09/24/040/00024/AM11/	Lic.No/Date:0910042253 07.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- - Quantity of import item at S.No. 1 may be allowed as 74 Kgs. inclusive of 395 % wastage after 20 % recovery. - Quantity of import item at S.No. 2 may be allowed as 4.9 Kgs. inclusive of 145 % wastage after 50 % recovery. - Quantity of import item at S.No. 3 may be allowed as 300 Kgs. inclusive of 650 % wastage after 50 % recovery. - Quantity of import item at S.No. 4 may be allowed as 9 Kgs. inclusive of 12.5 % wastage after 50 % recovery. - Quantity of import item at S.No. 5 may be allowed as 46 Kgs. inclusive of 109 % wastage after 50 % recovery. - Quantity of import item at S.No. 6 may be allowed as 26 Kgs. inclusive of 117 % wastage after 50 % recovery. - Quantity of import item at S.No. 7 may be allowed as 12 Kgs. inclusive of 50 % wastage after 50 % recovery. - Quantity of import item at S.No. 8 may be allowed as 47 Kgs. inclusive of 88 % wastage after 50 % recovery. - Quantity of import item at S.No. 9 may be allowed as 127 Kgs. inclusive of 112 % wastage. - Quantity of import item at S.No. 10 may be allowed as 128 Kgs. inclusive of 482 % wastage after 20 % recovery. R/A may take suitable consequential action accordingly.			

32	Case No.: 33/29/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00276/AM11/	RLA File :03/95/040/00168/AM11/	Lic.No/Date:0310577870 08.06.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 13.04.2011.			

	Case No.: 37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:49/81-ALC2/2010	Status: Deferred and
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33			01.03.2011	Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date: 13.04.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.03.2011: Reply submitted by the firm is not complete and they may be asked to submit the following information: 1. Net weight per KM of each cable. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 13.04.2011.				

34	Case No.:38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date: 13.04.2011
NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 13.04.2011.				

35	Case No.:1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date: 13.04.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.				

36	Case No.:2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date: 13.04.2011
Decision : The Comments of M/o Mines has been received. NC observed that since Copper Anode is not banned for export, M/o Mines are advised to send the comments with regard to the wastage applied by the firm. The case stands deferred and to be re-listed on 13.04.2011.				

37	Case No.:9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date: 13.04.2011
Decision :				
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the				

reply. The case stands deferred and to be re-listed on 13.04.2011.

38	Case No.: 14/21/81-ALC2/2010	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00129/AM11/	RLA File :03/94/040/00215/AM11/	Lic.No/Date:0310578681 14.06.2010	Defer Date: 13.04.2011
	Decision : Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

39	Case No.: 4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Deferred and Re- indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date: 13.04.2011
	Decision : The Comments of M/o Mines has been received. NC observed that since Copper Anode is not banned for export, M/o Mines are advised to send the comments with regard to the wastage applied by the firm. The case stands deferred and to be re-listed on 13.04.2011.			

40	Case No.: 5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Deferred and Re- indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date: 13.04.2011
	Decision : The Comments of M/o Mines has been received. NC observed that since Copper Anode is not banned for export, M/o Mines are advised to send the comments with regard to the wastage applied by the firm. The case stands deferred and to be re-listed on 13.04.2011.			

41	Case No.: 7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468 17.06.2010	Defer Date:
	Decision : NC observed that case is being examined on file.			

42	Case No.: 8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:49/81-ALC2/2010	Status: Deferred and
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			01.03.2011	Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:
Decision : NC observed that case is being examined on file.				

43	Case No.:9/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM11/	RLA File :07/24/040/00087/AM11/	Lic.No/Date:0710072311 17.06.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

44	Case No.:32/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM11/	RLA File :32/24/040/00016/AM11/	Lic.No/Date:3210044389 21.06.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

45	Case No.:24/21/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM11/	RLA File :30/24/040/00016/AM11/	Lic.No/Date:3010067741 25.06.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 13.04.2011.			

46	Case No.:31/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00146/AM11/	RLA File :11/24/040/00012/AM11/	Lic.No/Date:1110022675 28.06.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

47	Case No.:32/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00147/AM11/	RLA File :08/24/040/00334/AM10/	Lic.No/Date:0810090103 28.06.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:-

1. Net weight of export product may be specified as 58518 Kgs.
2. Quantity of import item at S.No.1 may be allowed as 16.192 MT as per Engineering Table 5.
3. Quantities of import items at S.No.2, 3 & 4 may be allowed as 1.05 Kgs./Kg content in the export product.
4. Quantity of import item at S.No.5 may be allowed as 1.01 Kgs./Kg content in the export products
5. Quantities of import items at S.No.6 & 7 may be allowed as 1.005 Kgs./Kg content in the export products as claimed by the firm

R/A may take suitable consequential action accordingly.

48	Case No.: 30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

49	Case No.: 29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

50	Case No.: 1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from MOS are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

51	Case No.: 15/21/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00130/AM11/	RLA File :04/24/040/00082/AM11/	Lic.No/Date:0410115213 02.07.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:-

1. Words “Casting Part weight: 2.34 Kgs” may be suffixed with the description of export product at Sl. No. 1.
2. Words “ Casting Part weight: 1.604 Kgs” may be suffixed with the description of export product at Sl. No. 2.
3. Words “ Casting Part weight: 4.4 Kgs” may be suffixed with the description of export product at Sl. No. 3.
4. Words “ Casting Part weight: 1.4 Kgs” may be suffixed with the description of export product at Sl. No. 4.
5. Word “Relevant” may be prefixed with the description of import items at Sl. No. 1, 16, 21 & 28.
6. Quantity of import item at S.No. 1 may be allowed as applied for i.e.54208 Kgs. inclusive of 5.3 % wastage.
7. Import items from Sl. No. 2 to 14 may be allowed on net to net basis with accountability clause.
8. Import item at Sl. No. 15 may be allowed on net to net basis as applied for.
9. Quantity of import item at S.No. 16 may be allowed as applied for i.e.37136 Kgs. inclusive of 5.2 % wastage.
10. Import items from Sl. No. 17 to 20 may be allowed on net to net basis with accountability clause.
11. Quantity of import item at S.No. 21 may be allowed as applied for i.e. 232100 Kgs. inclusive of 5.5 % wastage.
12. Import items from Sl. No. 22 to 27 may be allowed on net to net basis with accountability clause.
13. Quantity of import item at S.No. 28 may be allowed as 74600 Kgs. inclusive of 6 % wastage.
14. Import items from Sl. No. 29 & 30` may be allowed on net to net basis with accountability clause

R/A may take suitable consequential action accordingly.

52	Case No.:28/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00143/AM11/	RLA File :08/24/040/00253/AM10/	Lic.No/Date:0810090292 05.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Quantities of export products and their net export weight may be specified as:- “ 3C x 70 sq. mm- Qty.-4 Kms.- 12.861 MT, 3C x 150 sq. mm- Qty.-1 Km.- 4.835 MT & 3C x 300 sq. mm- Qty.-3.5 Kms.- 26.271 MT” 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 11.79 MT. 3. Quantities of import items at S.No.2 & 3 may be allowed as 1.05 Kgs./Kg content in the export products. 4. Quantity of import item at S.No.4 may be allowed as 1.01 Kgs./Kg content in the export products 5. Quantities of import items at S.No.5 & 6 may be allowed as 1.005 Kgs./Kg content in the export products as claimed by the firm R/A may take suitable consequential action accordingly.			

53	Case No.:22/29/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00265/AM11/	RLA File :08/24/040/00254/AM10/	Lic.No/Date:0810090289 05.07.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Net weight of export product may be specified as 20268 Kgs. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 6.51 MT. 3. Quantities of import items at S.No.2 & 3 may be allowed as 1.05 Kgs./Kg content in the export products. 4. Quantity of import item at S.No.4 may be allowed as 1.01 Kgs./Kg content in the export products 5. Quantities of import items at S.No.5 & 6 may be allowed as 1.005 Kgs./Kg content in the export products as claimed by the firm R/A may take suitable consequential action accordingly.				

54	Case No.:14/33/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00331/AM11/	RLA File :03/95/040/00221/AM11/	Lic.No/Date:0310582354 07.07.2010	Defer Date: 13.04.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.03.2011: 1. Detailed calculations for the requirement of each raw material, export product wise and the weight of cable supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product alongwith net weight 3. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 13.04.2011.				

55	Case No.:3/16/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date:
Decision : NC observed that the case is being examined on file.				

56	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date: 13.04.2011

Decision :

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.

57	Case No.: 6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date: 13.04.2011
	Decision : Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 13.04.2011.			

58	Case No.: 30/29/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00273/AM11/	RLA File :02/24/040/00058/AM11/	Lic.No/Date:0210144901 12.07.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

59	Case No.: 5/17/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 13.04.2011.			

60	Case No.: 7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

61	Case No.: 8/17/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:49/81-ALC2/2010	Status:Deferred and
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			01.03.2011	Re-indexed
	HQ File :01/81/050/00101/AM11/	RLA File :07/24/040/00119/AM11/	Lic.No/Date:0710072967 15.07.2010	Defer Date: 13.04.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.				

62	Case No.:31/29/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM11/	RLA File :03/95/040/00864/AM10/	Lic.No/Date:0310583774 15.07.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

63	Case No.:50/29/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM11/	RLA File :03/94/040/00291/AM11/	Lic.No/Date:0310583802 15.07.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

64	Case No.:9/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00456/AM11/	RLA File :07/24/040/00130/AM11/	Lic.No/Date:0710072975 16.07.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

65	Case No.:29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 13.04.2011.			

66	Case No.:2/23/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00157/AM11/	RLA File :07/24/040/00125/AM11/	Lic.No/Date:0710073087 20.07.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(105)/2008/TSW(B) dated 19.01.2011 as under:-

- 1.Import item No 1 to 6 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.
- 2.Combined CIF value of import item No 7 to 9 may be restricted to 2% of FOB value of export.

R/A may take suitable consequential action accordingly.

67	Case No.: 20/25/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00194/AM11/	RLA File :03/94/040/00318/AM11/	Lic.No/Date:0310584872 23.07.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

68	Case No.: 23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

69	Case No.: 45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MSME and MOeF. The case stands deferred and to be relisted on 13.04.2011.			

70	Case No.: 3/21/81-ALC2/2010	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM11/	RLA File :61/24/040/00041/AM11/	Lic.No/Date:6110000485 09.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

71	Case No.:4/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00119/AM11/	RLA File :08/24/040/00148/AM11/	Lic.No/Date:0810091095 10.08.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Word “Relevant” may be prefixed and words “Thickness 35 micron to 100 micron” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as 413600 Kgs. inclusive of 10 % wastage R/A may take suitable consequential action accordingly.				

72	Case No.:6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date: 13.04.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.				

73	Case No.:7/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00122/AM11/	RLA File :08/24/040/00149/AM11/	Lic.No/Date:0810091096 10.08.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Word “Relevant” may be prefixed and words “ in Jumbo Roll in thickness 9 micron to 20 micron” may be suffixed with a description of import item. 2. Quantity of import item may be allowed as 469350 Kgs. inclusive of 5 % wastage R/A may take suitable consequential action accordingly.				

74	Case No.:5/21/81-ALC2/2010	Party Name:RUPAM OVERSEAS	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00120/AM11/	RLA File :24/24/040/00007/AM11/	Lic.No/Date:2410029261 11.08.2010	Defer Date: 13.04.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.				

75	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

76	Case No.:12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

77	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

78	Case No.:43/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00286/AM11/	RLA File :34/24/040/00102/AM11/	Lic.No/Date:3410027721 16.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

79	Case No.:1/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00318/AM11/	RLA File :31/24/040/00093/AM11/	Lic.No/Date:3110044375 17.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

80	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:49/81-ALC2/2010	Status:Deferred and
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			01.03.2011	Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date: 13.04.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.03.2011: 1. Net weight per KM of each cable. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 13.04.2011.				

81	Case No.:9/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM11/	RLA File :34/24/040/00103/AM11/	Lic.No/Date:3410027756 20.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

82	Case No.:49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

83	Case No.:54/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM11/	RLA File :34/24/040/00108/AM11/	Lic.No/Date:3410027778 24.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

84	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

85	Case No.:11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

86	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date: 13.04.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

87	Case No.:18/23/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00173/AM11/	RLA File :04/24/040/00107/AM11/	Lic.No/Date:0410116762 30.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

88	Case No.:19/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM11/	RLA File :34/24/040/00127/AM11/	Lic.No/Date:3410027808 30.08.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

89	Case No.:14/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00461/AM11/	RLA File :07/24/040/00180/AM11/	Lic.No/Date:0710073905 30.08.2010	Defer Date:
	Decision : NC decided to allow components in r/o said authorisation on net to net basis and for balance as per recommendation of MNRE vide their U.O. No42/31/2010-11/PVSE dated 17.02.2011 as under:- NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

90	Case No.: 16/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00463/AM11/	RLA File :07/24/040/00183/AM11/	Lic.No/Date:0710073894 30.08.2010	Defer Date:01.03.2011
	Decision : NC decided to allow components in r/o said authorisation on net to net basis and for balance as per recommendation of MNRE vide their U.O. No42/31/2010-11/PVSE dated 17.02.2011 as under:- NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

91	Case No.: 15/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00462/AM11/	RLA File :07/24/040/00198/AM11/	Lic.No/Date:0710073943 01.09.2010	Defer Date:
	Decision : NC decided to allow components in r/o said authorisation on net to net basis and for balance as per recommendation of MNRE vide their U.O. No42/31/2010-11/PVSE dated 31.01.2011 as under:- NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

92	Case No.: 18/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00465/AM11/	RLA File :07/24/040/00197/AM11/	Lic.No/Date:0710073942 01.09.2010	Defer Date:
	Decision : NC decided to allow components in r/o said authorisation on net to net basis and for balance as per recommendation of MNRE vide their U.O. No42/31/2010-11/PVSE dated 31.01.2011 as under:- NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

93	Case No.: 41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date:13.04.2011
	Decision : NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 13.04.2011.			

94	Case No.: 24/29/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00267/AM11/	RLA File :05/23/040/00164/AM11/	Lic.No/Date:0510272768	Defer Date:

14.09.2010

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(100)/2010/TSW(B) dated 19.01.2011 as under:-

All Import items covered in the authorisation are being imported as components on net to net basis and hence may be allowed as per condition of GN-4 for engineering products.

R/A may take suitable consequential action accordingly.

95	Case No.:1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

96	Case No.:3/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM11/	RLA File :03/94/040/00585/AM11/	Lic.No/Date:0310593978 27.09.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

97	Case No.:5/29/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM11/	RLA File :09/24/040/00218/AM11/	Lic.No/Date:0910043657 27.09.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

98	Case No.:14/29/81-ALC2/2010	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM11/	RLA File :05/23/040/00181/AM11/	Lic.No/Date:0510274131 01.10.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

99	Case No.:16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date: 13.04.2011
Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.			

100	Case No.:15/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM11/	RLA File :06/24/040/00031/AM11/	Lic.No/Date:0610019255 04.10.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

101

Case No.:17/29/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
HQ File :01/81/050/00260/AM11/	RLA File :07/24/040/00210/AM11/	Lic.No/Date:0710074602 05.10.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide O.M. No 46011/88/2006-PC-II dated 14.02.2011 as under:-			
1. Item to be Exported		Quantity	
PVC Sheet Insulators		1 Kg	
Raw-material Recommended for Import		Quantity	
Relevant PVC Sheet		1.08 kg/kg content in the export product	
2.Item to be exported		Quantity	
Polycarbonate Sheet Insulators		1 Kg	
Raw-material Recommended for Import		Quantity	
Relevant Polycarbonate Sheet		1.08 kg/kg content in the export product	

102	Case No.:18/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00261/AM11/	RLA File :07/24/040/00234/AM11/	Lic.No/Date:0710074603 05.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(105)/2008/TSW(B) dated 19.01.2011 as under:-			

- 1.Import item No 1 to 10 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.
2.Combined CIF value of import item No 11 to 13 may be restricted to 2% of FOB value of export.

R/A may take suitable consequential action accordingly.

103	Case No.:19/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00262/AM11/	RLA File :07/24/040/00236/AM11/	Lic.No/Date:0710074604 05.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(105)/2008/TSW(B) dated 19.01.2011 as under:- 1.Import item No 1 to 18 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products. 2.Combined CIF value of import item No 19 to 31 may be restricted to 2% of FOB value of export. R/A may take suitable consequential action accordingly.			

104	Case No.:57/29/81-ALC2/2010	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00300/AM11/	RLA File :03/95/040/00534/AM11/	Lic.No/Date:0310595247 05.10.2010	Defer Date:13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

105	Case No.:58/29/81-ALC2/2010	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00301/AM11/	RLA File :31/24/040/00136/AM11/	Lic.No/Date:3110044907 06.10.2010	Defer Date:13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

106	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer

				Date:13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

107	Case No.:2/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM11/	RLA File :04/24/040/00186/AM11/	Lic.No/Date:0410117837 07.10.2010	Defer Date: 13.04.2011
	Decision : NC decided to send a letter to firm to submit following information vide DHI U.O.No, 3(37)/2010/TSW(B) dated 03.03.2011: 1. Specific use of each item of import in the manufacture of export product. 2. Information as per SI No 3,4,5 & 11 of SDL for each export product separately. 3. Information as per Appendix 11-A for each export product separately. The case stands deferred and to be re-listed on 13.04.2011.			

108	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

109	Case No.:61/29/81-ALC2/2010	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00304/AM11/	RLA File :34/24/040/00156/AM11/	Lic.No/Date:3410028243 08.10.2010	Defer Date
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(102)/2010/TSW(B) dated 03.03.2011 as under:- There is an existing SION at C-323 for the export product. In view of this subject authorization may be ratified as per existing SION or as applied for whichever is lower. R/A may take suitable consequential action accordingly.			

110	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872	Defer Date:

			11.10.2010	13.04.2011
Decision : NC decided to send a letter to firm to submit following information vide DHI U.O.No, 3(23)/2008/TSW(B) dated 01.03.2011: 1. Complete Dimensional details of each export product and relevant Stainless Steel Bars proposed to be imported. 2. Net weight of finished product and gross weight of Stainless Steel Bar for each export product separately. 3. Information as per SI No 3,5 & 11 of SDL for each export product separately. The case stands deferred and to be re-listed on 13.04.2011.				

111	Case No.: 17/42/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00464/AM11/	RLA File :07/24/040/00268/AM11/	Lic.No/Date:0710074776 12.10.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

112	Case No.: 16/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00333/AM11/	RLA File :31/24/040/00145/AM11/	Lic.No/Date:3110045048 14.10.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

113	Case No.: 3/33/81-ALC2/2010	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00320/AM11/	RLA File :02/24/040/00062/AM11/	Lic.No/Date:0210149669 26.10.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

114	Case No.: 5/33/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM11/	RLA File :34/24/040/00200/AM11/	Lic.No/Date:3410028456 28.10.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

115	Case No.: 4/33/81-ALC2/2010	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00321/AM11/	RLA File :07/24/040/00271/AM11/	Lic.No/Date:0710075144 29.10.2010	Defer Date13.04.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2011: -			
	1. Information in respect of S.No. 3,5 & 11 of the Standard Deficiency Format .			

116	Case No.:6/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM11/	RLA File :03/95/040/00496/AM11/	Lic.No/Date:0310599464 29.10.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIT. DIT has asked the firm to depute their representative for technical discussion. The case stands deferred and to be relisted on 13.04.2011.			

117	Case No.:7/33/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM11/	RLA File :03/95/040/00236/AM11/	Lic.No/Date:0310599682 01.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 13.04.2011.			

118	Case No.:9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.			

119	Case No.:10/33/81-ALC2/2010	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM11/	RLA File :05/24/040/00277/AM11/	Lic.No/Date:0510276410 04.11.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

120	Case No.:11/33/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00328/AM11/	RLA File :07/24/040/00302/AM11/	Lic.No/Date:0710075235 04.11.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

121	Case No.:15/33/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00332/AM11/	RLA File :03/94/040/00719/AM11/	Lic.No/Date:0310600432 08.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

122	Case No.:20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 13.04.2011.			

123	Case No.:21/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00338/AM11/	RLA File :05/23/040/00217/AM11/	Lic.No/Date:0510276713 10.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 13.04.2011.			

124	Case No.:22/33/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00339/AM11/	RLA File :05/23/040/00214/AM11/	Lic.No/Date:0510276749 10.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- Advance Authorisation may be ratified as under on repeat basis as per A. A. No. 0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010: <u>1. Description of export products at Sl. No. 1 & 2 may be modified as under:</u>			

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	6860700
	250 MCM	
	AWG 4\0	
	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR	65000

(CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)
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2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR
600/ 750 V

Size of Cable	CC Copper Rod/ Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product

AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product

R/A may take suitable consequential action accordingly.

125	Case No.: 17/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00334/AM11/	RLA File :09/24/040/00277/AM11/	Lic.No/Date:0910044230 11.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

126	Case No.:18/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00335/AM11/	RLA File :09/24/040/00318/AM11/	Lic.No/Date:0910044231 11.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

127	Case No.:19/33/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00336/AM11/	RLA File :03/95/040/00623/AM11/	Lic.No/Date:0310601031 11.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that reply from the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 13.04.2011.			

128	Case No.:23/33/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM11/	RLA File :03/95/040/00606/AM11/	Lic.No/Date:0310601125 12.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that comments of MOS has been received and decided to ask the firm to submit application for fixation of norms (SION). The case stands deferred and to be relisted on 13.04.2011.			

129	Case No.:24/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00341/AM11/	RLA File :03/95/040/00546/AM11/	Lic.No/Date:0310601157 12.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DIT. DIT has asked the firm to depute their representative for technical discussion. The case stands deferred and to be relisted on 13.04.2011.			

130	Case No.:11/42/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM11/	RLA File :31/24/040/00168/AM11/	Lic.No/Date:3110045488 16.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 13.04.2011.			

131	Case No.:1/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed

HQ File :01/81/050/00448/AM11/	RLA File :03/95/040/00547/AM11/	Lic.No/Date:0310603653 30.11.2010	Defer Date: 13.04.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

132	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that DIT has send a deficiency letter to firm to submit information vide its letter No 17(20)2011-IPHW dated 10.02.2011. The case stands deferred and to be relisted on 13.04.2011.			

133	Case No.:3/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM11/	RLA File :03/95/040/00552/AM11/	Lic.No/Date:0310603661 30.11.2010	Defer Date: 13.04.2011
	Decision : NC observed that DIT has send a deficiency letter to firm to submit information vide its letter No 17(20)2011-IPHW dated 10.02.2011. The case stands deferred and to be relisted on 13.04.2011.			

134	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 13.04.2011.			

135	Case No.:12/42/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM11/	RLA File :07/24/040/00347/AM11/	Lic.No/Date:0710075917 09.12.2010	Defer Date: 13.04.2011
	Decision : Decision : NC observed that DIT has send a deficiency letter to firm to submit information vide its letter No 17(15)2011-IPHW dated 08.02.2011. The case stands deferred and to be relisted on 13.04.2011.			

136	Case No.:8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date: 13.04.2011
	Decision : NC decided to send a letter to firm to submit following information vide DIPP U.O. dated 01.03.2011: 1. Net weight per KM of each cable. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 13.04.2011.			

137	Case No.:4/42/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Lic.No/Date:0710076343 29.12.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

138	Case No.:5/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00452/AM11/	RLA File :07/24/040/00400/AM11/	Lic.No/Date:0710076352 29.12.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

139	Case No.:6/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00453/AM11/	RLA File :07/24/040/00401/AM11/	Lic.No/Date:0710076354 29.12.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

140	Case No.:7/42/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Approved
	HQ File :01/81/050/00454/AM11/	RLA File :34/24/040/00239/AM11/	Lic.No/Date:3410028983 30.12.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:-

Taking clue from SION C-2, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 100.47 MT inclusive of a wastage of 2%.
2. Quantities of import items at Sl.No. 2 & 3 may be allowed as 0.84 MT & 0.735 MT respectively inclusive of a wastage of 5%.

R/A may take suitable consequential action accordingly.

141	Case No.: 13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915 31.12.2010	Defer Date: 13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2011.			

142	Case No.: 21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2010 01.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date: 13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.04.2011.			

PART –AR – DEFERRED

Sl. No.252

CASE NO. AR-32	M/s. Triveni Bialetti Industries Pvt. Ltd., Mumbai
Meeting No. 49/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 01.03.2011	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision:- NC decided to send a letter to firm to submit following information vide DIPP U.O. dated 01.03.2011:

1. Quantity of each export product in Nos.

The case stands deferred and to be relisted on 13.04.2011.

Sl. No. 253

CASE NO. AR-41	M/s. Delton Cables Ltd., Delhi.
Meeting No. 49/81	F.No.01/81/50/0624/AM-09/DES-II
Dated: 01.03.2011	Annual Advance Licence No. 0510232761 dated 17.12.2008
	RLA's F.No.05/24/40/00664/AM09

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.

Sl. No. 254

CASE NO. AR-45	M/s. Delton Cables Ltd., Delhi.
Meeting No. 49/81	F.No.01/80/50/1430/AM-07/DES-II
Dated: 01.03.2011	Annual Advance Licence No. 0510200273 dated 01.03.2007
	RLA's F.No.05/24/40/0837/AM07

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.

Sl. No. 255

CASE NO. AR-43	M/s. Delton Cables Ltd., Delhi.
Meeting No. 49/81	F.No.01/80/50/1460/AM-08/DES-II
Dated: 01.03.2011	Annual Advance Licence No. 0510200458 dated 06.03.2007
	RLA's F.No.05/24/40/0908/AM07

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.

Sl. No. 256

CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 49/81	F.No.01/81/50/556/AM-08/DES-II
Dated: 01.03.2011	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RLA's F.No.05/24/40/0281/AM08

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.

S.No. 257

CASE NO. AR- 01	M/s. Raychem RPG Limited, Mumbai
Meeting No. 49/81	F.No.01/81/162/165/AM-11/DES-II
Dated: 01.03.2011	Annual Advance Licence No. 0310459698 dated 31.01.2008
	RLA's F.No.03/95/40/242/AM00

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.04.2011.

Sl. No. 237

CASE NO. AR-68	M/s Aditya Vidyut Appliance Ltd., Mumbai
Meeting No. 49/81	F.No.01/81/050/044/AM-10/DES-II
Dated: 01.03.2011	Advance License No. 0310520414 dated 19.05.2009

Decision : NC decided to ratify the norms on repeat basis as per A.A. No 0310312837 dated 19.01.2005 ratified in NC meeting No. 16/07 dated 18.07.2006 as item of import and export are same.

Sl. No. 258

CASE NO. AR- 61	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 49/81	F. No. 01/81/050/0034/AM10/DES-II
Dated: 01.03.2011	Advance License No 0510241033 dated 08.05.2009
	RLA's F. No. 05/24/040/0044/AM10

Decision: NC decided to send a letter to firm to submit following information vide DIPP U.O. dated 01.03.2011:

Reply submitted by the firm is incomplete and they may be asked to submit the following information:

1. Thickness of import item at Sl. No. 1 i.e. Aluminium Coil.
2. Information in respect of Sl. No. 5 of Standard Deficiency Format

The case stands deferred and to be re-listed on 13.04.2011.

Sl. No. 259

CASE NO. AR- 65	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 49/81	F. No. 01/81/050/0033/AM10/DES-II
Dated: 01.03.2011	Advance License No 0510241032 dated 08.05.2009
	RLA's F. No. 05/24/040/0042/AM10

Decision: NC decided to send a letter to firm to submit following information vide DIPP U.O. dated 01.03.2011:

Reply submitted by the firm is incomplete and they may be asked to submit the following information:

1. Thickness of import item at Sl. No. 1 i.e. Aluminium Coil.
2. Information in respect of Sl. No. 5 of Standard Deficiency Format

The case stands deferred and to be re-listed on 13.04.2011.

PART – C – DEFERRED

Sl. No. 80

CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 49/81	F.No.01/81/162/027/AM'11/DES-II
Dated: 01.03.2011	

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 13.04.2011.

SI No 72

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai and M/s BVGK Engineering India Pvt. Ltd Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 49/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 01.03.2011	

Decision: NC decided to send a deficiency letter to firm as per written comments of MSME.The case stands deferred and to be relisted on 13.04.2011.

S. No. 82

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 49/81	F.No.01/81/162/767/AM09/DES-II
Dated: 01.03.2011	

Decision: The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.

Sl. No.83

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 49/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 01.03.2011	

Decision: The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.

S. No. 84

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 49/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 01.03.2011	

Decision: The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 13.04.2011.

S. No. 85

CASE NO. C- 20	Office of the Development Commissioner, Kandla Special Economic Zone Gandhidham-Kutch. (List of the Firms Name is Enclosed)
Meeting No. 49/81	F.No.01/81/162/313/AM'10/DES- II
Dated: 01.03.2011	

Decision: The case has been deferred for two weeks and to be re-listed on 15.03.2011.
